

Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2010

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An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on November 27, 2010 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.363, pages 241, dated November 29, 201 Statement of Objects and Reasons : Refer T.N. Bill No.40/2010 -- 2010 (2) CTAR page 1.161

1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Fiscal. J Responsibility (Second Amendment) Act, 2010.

(2) It shall come into force on such date as the State Government may, by Notification, appoint.

2. Amendment Of Section 4 :-

I n sub-section (2) of Section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003 (Tamil Nadu Act 16 of 2003),--

(1) in Clause (a), for the expression "to a level below five per cent by 31st March 2008, eliminate revenue deficit by 2010-2011", the expression "beginning from financial year 2002-2003 to a level not exceeding five per cent by 31st March 2011, eliminate revenue deficit by 2011-2012 " shall be substituted;

(2) in Clause (b), for the expression "31st March 2011", the

expression "31st March 2012" shall be substituted.